

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1460/96

20

New Delhi this the 31st day of July, 2000

Hon'ble Mr. V.K. Majotra, Member (A)

B.L. Dhanvi,  
Junior Central Government. Advocate,  
Litigation Section at High Court,  
Department of Legal Affairs,  
Ministry of Law,  
Govt. of India,  
452, Lawyers' Chambers,  
High Court of Delhi,  
New Delhi.

...Applicant

(By Advocate: None)

Versus

1. Union of India through  
the Secretary to the Government of India,  
Department of Legal Affairs, Ministry of Law,  
Government of India, Shastri Bhawan,  
New Delhi.
2. Secretary,  
National Commission for Scheduled Castes  
& Scheduled Tribes, Ministry of Welfare,  
Government of India, Loknayak Bhawan,  
New Delhi.
3. Director of Estates,  
Public Works Department Central,  
Ministry of Urban Affairs,  
Government of India,  
Nirman Bhawan, New Delhi.

..Respondents

(By Advocate: Shri Madhav Panikar)

ORDER (Oral)

By Mr. V.K. Majotra, Member (A)

None has come present on behalf of the  
applicant. He remained unrepresented even on  
11.4.2000, 26.5.2000 and 30.6.2000. The case is  
dismissed for default.

V.K. Majotra  
(V.K. Majotra)  
Member (A)

cc.